

COCO BUSINESS PACKAGE - NAVI GENERAL INSURANCE

ADD ON COVERS

FOOD & BEVERAGE – UIN : IRDAN155RP0004V01202021/A0044V01202021

Notwithstanding anything herein contained to the contrary, it is hereby agreed and declared that the insurance under this section shall extend to include legal liability of Insured for death and/or bodily injury and/or loss or damage to property arising out of poisoning by foreign or deleterious matter in food, beverage(excluding alcoholic beverages) and/or any other edible items supplied by the Insured in the Insured's premises, provided always that the Insured shall take every possible precaution to prevent supply of any food/beverage/edible items which are not in good condition or free from contamination or fit for human consumption.

This coverage is subject to limit of indemnity not exceeding the specific limit INR _____ any one accident and INR _____ in the aggregate which is within the overall limit in respect of Any One Accident (AOA) or aggregate during Policy period (AOY) as mentioned in the Schedule of the Policy.

The cover granted herein is subject to limit of indemnity not exceeding limits mentioned below which is within the overall limit in respect of Any One Accident (AOA) or aggregate during Policy period (AOY) as mentioned in the Schedule.

Any One Accident (AOA) Limit INR____

Any One Year (AOY) Limit INR____

Subject otherwise to the terms and conditions of this Policy, except for the specific terms, conditions and exclusions made applicable herein.